WP(C) No. 408 of 2014

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

02.07.2015

Heard Mrs. Y. Shylla, learned counsel for the petitioner.

From record it appears that, the additional affidavit has not been filed. The respondents are directed to file their additional affidavits within a week.

List this matter after a week for additional affidavit and further order.

JUDGE

D. Nary

MC[WP(C) No. 124 of 2015
In WP(C) No. 242 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

02.07.2015

Heard Mr. R. Mazumdar, learned counsel for the petitioners, who submits that, due to some traffic congestion at Shillong-Guwahati road on 26.06.2015, he could not reached Shillong in time. As a result, the instant writ petition was dismissed for default. Hence, this petition.

I have perused the application for restoration and after perusal of the same; I find that the petition is hereby restored subject to the payment of Rs. 1000/- (Rupees one thousand) only as costs which shall be deposited in the Registry and the Registry in its turn shall deposit the said amount in the fund of the Directorate of Social Welfare Department, Government of Meghalaya, Shillong to utilize the fund for the benefit of the Juvenile Homes.

The Misc. Case stands disposed of.

JUDGE

D. Nary

MC[WP(C) No. 125 of 2015
In WP(C) No. 295 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

02.07.2015

Heard Mr. R. Mazumdar, learned counsel for the petitioners, who submits that, due to some traffic congestion at Shillong-Guwahati road on 26.06.2015, he could not reached Shillong in time. As a result, the instant writ petition was dismissed for default. Hence, this petition.

I have perused the application for restoration and after perusal of the same; I find that the petition is hereby restored subject to the payment of Rs. 1000/- (Rupees one thousand) only as costs which shall be deposited in the Registry and the Registry in its turn shall deposit the said amount in the fund of the Directorate of Social Welfare Department, Government of Meghalaya, Shillong to utilize the fund for the benefit of the Juvenile Homes.

The Misc. Case stands disposed of.

JUDGE

D. Nary

WP(C) No. 11 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

02.07.2015

Heard Ms. S.G. Momin, learned counsel as well as Mr. R. Debnath, learned CGC.

Both the learned counsels submit that, pleading is complete.

Post the matter for hearing after 3(three) weeks.

JUDGE

D. Nary

WP(C) No. 52 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

02.07.2015

Heard Ms. H. Kristazi, learned counsel for the petitioner.

Also heard Ms. P.S. Nongbri, learned counsel for the respondents No. 1-3 and Mr. L. Khyriem, learned counsel for the respondent No. 4 who submits that, they need sometime to file the counter affidavit.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 109 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

02.07.2015

Heard Mr. P.T. Sangma, learned counsel for the petitioner.

Also heard Mr. K. Sunar, learned counsel for the respondents who submits that, he needs sometime to file the counter affidavit. Two weeks' time is granted.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

WP(C) No. 177 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

02.07.2015

Mr. A. Khan, learned counsel for the Union of India is present.

Mr. R. Jha, learned counsel for the petitioners is on medical leave.

List this matter after 2(two) weeks for hearing.

JUDGE

D. Nary

WP(C) No. 242 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

02.07.2015

List this matter on *08.07.2015* as suggested by the learned counsels.

JUDGE

D. Nary

WP(C) No. 295 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

02.07.2015

List this matter on *08.07.2015* as suggested by the learned counsels.

JUDGE

D. Nary

WP(C) No. 348 of 2013

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

02.07.2015

Heard Mr. R. Mazumdar, learned counsel for the petitioner.

The matter came up for hearing.

Mr. S.C. Shyam, learned Sr. counsel assisted by Mr. B. Deb, learned counsel for the Union of India submits that, he is not prepared with the case today. So, the matter may be fixed on some other date.

The learned counsel for the petitioner suggested that the matter may be fixed on 30.07.2015. He also prays that the respondent's counsel may be directed to produce the court of enquiry report on the next date fixed. Directed to produce the file of court of enquiry.

Court Master is also directed to furnish a copy of this order to both the learned counsels.

Accordingly, list this matter on *30.07.2015* for hearing.

JUDGE

D. Nary